

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**CP/CA No. 659/2016**

**IN THE MATTER OF:**

**SBJ Exports & MFG Pvt. Ltd.**  
**Vs**  
**BCC Fuba India Limited.**

**.... APPLICANT / PETITIONER**

**RESPONDENT**

**SECTION:**

**Under Section 433(e), 434 and 439**

**Order delivered on 19.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Resolution Professional:-** **Mr. Abhishek Anand , Advocate**  
**Mr. Ananat A. Pavgi, Advocate**

**For the Corporate Debtor(s):-** **Mr. Gurkamal Hora Arora, Advocate**  
**Mr. Suhrab Singh, Advocate**

**ORDER**

Learned counsel for the Resolution Professional and learned counsel for ex-management appear. As per the request made by ex-management time is allowed to file affidavit in reply inter alia making clear as to whether all assets of corporate debtor have been handed over to RP or not, including claim lodged before insurance company, if any.

Fixed for further consideration on 8<sup>th</sup> March 2018.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**